

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL, PRINCIPAL BENCH, NEW DELHI  
MISC. APPLICATION IN DISPOSED OF CASE NO.**

**39/2025**

**IN**

**ORIGINAL APPLICATION NO. 972/2024**

**IN THE MATTER OF:**

Dr. Balwinder Singh

... Applicant

Versus

State of Punjab & Ors.

...Respondents

**N.D.O.H: 05.08.2025**

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Filed by:

*Vishal Vishwadheesh*

Vishal Vishwadheesh

Simranjot Singh Nagra

Shailendra Kr. Singh

(Counsels of Respondent No.3 & 4)

G-79/80, 3<sup>rd</sup> Floor, Gupta Complex, Room No. 304,

Opposite Oswal, Vijay Chowk, Laxmi Nagar,

Delhi-110092

New Delhi

Date: 02.08.2025

Mob: 9418622503, 9560730579

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL, PRINCIPAL BENCH, NEW DELHI  
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39/2025  
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**IN THE MATTER OF:**

Dr. Balwinder Singh

... Applicant

Versus

State of Punjab & Ors.

...Respondents

**COMPLIANCE AFFIDAVIT ON BEHALF OF  
RESPONDENT NO. 3 & 4**

I, Karnail Singh, S/o S. Mangal Singh, aged about 68 years, Proprietor of Uppal Palace at Village Gosainpur, Old Madhopur Road, Pathankot, Punjab – 145001, do hereby solemnly affirm and declare as under:-

1. I state that I am one of the Proprietor of Taj Palace (Respondent No.3) in the present case and am well conversant with the facts and circumstances of the present case, thus am competent to depose the present affidavit.
2. That present affidavit is being filed in pursuance and compliance of the directions issued by this Hon'ble



Tribunal in its order dated 08.04.2024 whereby this Hon'ble Tribunal directed as follows:

“...6. In view of the averments made in the application and observations made in the report of the Joint Committee, we consider it necessary to have response of (1) State of Punjab through District Magistrate, Pathankot; (2) Punjab State Pollution Control Board through its Member Secretary (3) Taj Garden, Village Gosainpur, Old Madhopur Road, Pathankot and; (4) Uppal Palace, Village Gosainpur, Old Madhopur Road, Pathankot who are impleaded as Respondents No. 1 to 4.

7. The Registry is directed to prepare memo of parties and attach the same with the M.A and issue notices to Respondents No. 1 to 4 requiring them to file their reports within one month.

8. List on 22.05.2025 for further consideration.”



3. That it is submitted that vide Joint Committee Report dated 11.12.2024 filed by Respondent No.1 & 2 the following issues were raised –

1. The NOC of the Fire Safety Department obtained by the both Marriage Palaces has been expired.
2. Both the Marriage Palaces has not providing ducting and food arrangement for the proper disposal of fugitive emissions from the kitchen.

3. Both the marriage palaces has not provided water meter at the outlet of the STP and has not maintained the record of the waste water treatment.

It is humbly submitted that the proprietor of Respondent No.3 has obtained Fire Safety Certificated dated 27.08.2024 which is valid for one year and proprietor of Respondent No.4 got renewed Fire Safety Certificated on 27.01.2025. Copies of Fire Safety Certificate are annexed herewith as Annexure A/1 (Colly).

4. That Respondent No.3 & 4 have got installed the water meter as well as Sewage Treatment Plant on roof and taken safety measures in the kitchen for the proper disposal of fugitive emissions. Photographs of both the marriage palaces are annexed herewith as Annexure A/2 (Colly).

5. Apart from the above, both the Marriage Palaces are complying with the various Regulations and has obtained Consent to operate from the Punjab Pollution Control Board and change of land use/approved building plan from the concerned department. Copies of auto generation of



Renewal Certificate for Consent to operate granted under the Air (Prevention & Control of Pollution) Act and permission for change of Land are annexed herewith as Annexure A/3 (Colly).

6. It is humbly submitted that above marriage palaces fulfil all the conditions which required from the various department and are functioning with following due environmental laws.
7. Therefore, the respondent no. 3 & 4 has ensured compliance with the conditions stipulated under the Punjab Pollution Control Board, Air (Prevention & Control of Pollution) Act and Water (Prevention & Control of Pollution) Act.
8. That accompanying compliance affidavit has been drafted by my Counsel as per my instructions, the contents of which are true and correct and the same may kindly be read as part and parcel of the present affidavit, which are not being



to avoid repetition. I have been read over the contents of the application in vernacular.

*[Handwritten signature]*

DEPONENT

**VERIFICATION:**

Verified at Pathankot, Punjab on this ~~1st~~ day of August, 2025 that the contents of this affidavit are true to my knowledge. No part of it is false and nothing material has been concealed therefrom.

*[Handwritten signature]*

DEPONENT

01 AUG 2025



**ATTESTED:**  
*[Signature]*  
SAT PAL NOTAR  
PATHANKOT (P)

THIS AFFIDAVIT/STATEMENT  
at Notary Regd. St. No. 213  
Page 2 Dated 1/8/25

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
MISC. APPLICATION IN DISPOSED OF CASE NO. 39/2025  
IN  
ORIGINAL APPLICATION NO. 972/2024**

**IN THE MATTER OF:**

Dr. Balwinder Singh ... Applicant

Versus

State of Punjab & Ors. ... Respondents

**AFFIDAVIT**

I, Ajit Singh, S/o S. Mangal Singh, aged about 59 years, Proprietor of Uppal Palace, R/o Village Gosainpur, Old Madhopur Road, Pathankot, Punjab – 145001, do hereby solemnly affirm and declare as under:-

1. I state that I am Proprietor of Uppal Palace (Respondent No.4) in the present case and I am well conversant with the facts and circumstances of the present case, thus I am competent to depose the present affidavit.
2. I state that the accompanying Application for compliance has been drafted by my Counsel as per my instructions, the contents of which are true and correct and the same may kindly be read as part and parcel of the present affidavit, which are not being reproduced herein

to avoid repetition. I have been read over the contents of the application in vernacular.



01 AUG 2025

ਮਾਨੀਤ ਸਿੰਘ

DEPONENT

**VERIFICATION:**

Verified at Pathankot, Punjab on this 1st day of August, 2025 that the contents of this affidavit are true to my knowledge. No part of it is false and nothing material has been concealed therefrom.

ਮਾਨੀਤ ਸਿੰਘ

DEPONENT

01 AUG 2025



ATTESTED  
 SAT PAL NOTARY  
 PATHANKOT (PB.)

This Document/Affidavit Enters  
 at Notary Regd. Sr. No. 212  
 Page 2 Dated 1/8/25



Punjab Fire Services  
(Pathankot MC)

**FIRE SAFETY CERTIFICATE**  
**ਫਾਇਰ ਸੇਫਟੀ ਪ੍ਰਮਾਣ ਪੱਤਰ**



NOC No **1905-105514-Fire/81654**  
**2025**

NOC Type: **New**

Dated **27-Jan-**

Certified that the **UPPAL PALACE** at **Vill gosaipur distt pathankot** comprised of **0** basements and **1** (Upper floor) owned/occupied by **Ajit singh** have compiled with the fire prevention and fire safety requirements of National Building Code and verified by the officer concerned of fire service on **27-Jan-2025** in the presence of **Ajit singh** (Name of the owner or his representative) and that the building / premises is fit for occupancy group **Assembly** subdivision **D3** (As per NBC) for period of **one year** from issue date. Subject to the following conditions.

Issued on **27-Jan-2025** at **Pathankot MC**

ਤਸਦੀਕ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ **UPPAL PALACE** ਜੋ ਕਿ **Vill gosaipur distt pathankot** ਸਮੇਤ **0** ਬੇਸਮੈਂਟ ਅਤੇ **1** (ਉੱਪਰਲੀ ਮੰਜ਼ਿਲ) ਮਲਕੀਅਤ/ਕਾਬਜ਼ਦਾਰ **Ajit singh** ਨੂੰ ਅੱਗ ਬੁਝਾਉਣ ਦੇ ਪ੍ਰਭਾਵੀ ਅਤੇ ਬਚਾਅ ਦੇ ਰਾਸ਼ਟਰੀ ਬਿਲਡਿੰਗ ਕੋਡ ਅਨੁਸਾਰ ਜਿਸ ਨੂੰ ਸਬੰਧਤ ਅੱਗ ਬੁਝਾਉ ਅਧਿਕਾਰੀ ਵੱਲੋਂ ਪ੍ਰਮਾਣਿਤ ਕੀਤਾ ਗਿਆ **27-Jan-2025** ਮੌਜੂਦਗੀ ਵਿੱਚ **Ajit singh** (ਮਾਲਕ ਦਾ ਨਾਮ ਜਾਂ ਉਸ ਦਾ ਪ੍ਰਤੀਨਿਧੀ) ਅਤੇ ਇਮਾਰਤ / ਬਿਲਡਿੰਗ ਆਬਾਦੀ ਲਈ ਯੋਗ ਹੈ। Occupancy Group **Assembly** subdivision **D3** (ਐਨ. ਬੀ. ਸੀ. ਦੇ ਅਨੁਸਾਰ) ਦੇ ਪ੍ਰਭਾਵੀ ਸਮੇਂ ਤੋਂ **ਇੱਕ ਸਾਲ** ਤੱਕ। ਜਿਸ ਲਈ ਨਿਮਨ ਅਨੁਸਾਰ ਹਦਾਇਤਾਂ ਹਨ।

ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ **27-Jan-2025** ਕਿੱਥੇ **Pathankot MC** .

1. Fire Safety arrangements shall be kept in working condition at all the times.  
ਹਰ ਸਮੇਂ ਅੱਗ ਤੋਂ ਬਚਾਅ ਦੇ ਯੰਤਰਾਂ ਨੂੰ ਚਾਲੂ / ਚੰਗੀ ਹਾਲਤ ਵਿੱਚ ਰੱਖਿਆ ਜਾਵੇ।
2. No, alteration/ addition/ change in use of occupancy is allowed.  
ਕਿਸੇ ਵੀ ਤਰ੍ਹਾਂ ਦੇ ਬਦਲਾਅ/ ਵਾਧੇ/ ਕਾਬਜ਼ਕਾਰ ਵਿੱਚ ਬਦਲਾਵ ਦੀ ਮਨਾਹੀ ਹੈ।
3. Occupants/ owner should have trained staff to operate the operation of fire safety system provided there in.

ਉਪਲੱਬਧ ਅੱਗ ਬੁਝਾਉਣ ਦੇ ਯੰਤਰਾਂ ਦੀ ਵਰਤੋਂ ਤੋਂ ਰਹਿਣ ਵਾਲੇ ਲੋਕਾਂ / ਮਾਲਕਾਂ ਨੂੰ ਜਾਣੂੰ ਕਰਵਾਇਆ ਜਾਣਾ ਯਕੀਨੀ ਬਣਾਇਆ ਜਾਵੇ।

4. Fire Officer can check the arrangements of fire safety at any time, this certificate will be withdrawn without any notice if any deficiency is found.

ਫਾਇਰ ਬ੍ਰਿਗੇਡ ਅਧਿਕਾਰੀ ਕਿਸੇ ਵੀ ਵਕਤ ਇਨ੍ਹਾਂ ਸਾਰੇ ਪ੍ਰਬੰਧਾਂ ਨੂੰ ਚੈੱਕ ਕਰ ਸਕਦਾ ਹੈ, ਜੇ ਕਰ ਕੋਈ ਕਮੀ ਪਾਈ ਗਈ ਤਾਂ ਬਿਨਾਂ ਕਿਸੇ ਨੋਟਿਸ ਦੇ ਇਹ ਸਰਟੀਫਿਕੇਟ ਰੱਦ ਸਮਝਿਆ ਜਾਵੇਗਾ।

5. Occupants/ owner should apply for renewal of fire safety certificate one month prior to expiry of this certificate.

ਮਾਲਕ ਜਾਰੀ ਕੀਤੇ ਗਏ ਫਾਇਰ ਸੇਫਟੀ ਸਰਟੀਫਿਕੇਟ ਦੀ ਮਿਤੀ ਖਤਮ ਹੋਣ ਤੋਂ ਇੱਕ ਮਹੀਨਾ ਪਹਿਲਾਂ ਰੀਨੀਊ ਕਰਵਾਉਣ ਲਈ ਪਾਬੰਦ ਹੋਵੇਗਾ।

**\* Above Details cannot be used as ownership proof.**

ਉਪਰੋਕਤ ਦਰਸਾਈ ਗਈ ਜਾਣਕਾਰੀ ਨੂੰ ਮਾਲਕਾਨਾ ਦੇ ਸਬੂਤ ਵਜੋਂ ਨਹੀਂ ਵਰਤਿਆ ਜਾਵੇਗਾ।

\* This is digitally created certificate, no signature are needed

ਇਹ ਡਿਜੀਟਲੀ (ਕੰਪਿਊਟਰਾਈਜ਼ਡ) ਤਿਆਰ ਕੀਤਾ ਗਿਆ ਸਰਟੀਫਿਕੇਟ ਹੈ, ਜਿਸ ਵਿੱਚ ਦਸਤਖਤ ਦੀ ਕੋਈ ਲੋੜ ਨਹੀਂ ਹੈ।



## Punjab Fire Services (Pathankot MC)



### FIRE SAFETY CERTIFICATE ਫਾਇਰ ਸੇਫਟੀ ਪ੍ਰਮਾਣ ਪੱਤਰ

NOC No 1905-98316-Fire/74295  
**2024**

NOC Type: New

Dated **27-Aug-**

Certified that the **TAJ GARDEN PALACE** at **VILLAGE GOSAINPUR PATHANKOT** comprised of **0** basements and **3** (Upper floor) owned/occupied by **KARNAIL SINGH** have complied with the fire prevention and fire safety requirements of National Building Code and verified by the officer concerned of fire service on **23-Aug-2024** in the presence of **Karnail** (Name of the owner or his representative) and that the building / premises is fit for occupancy group **Assembly** subdivision **D3** (As per NBC) for period of **one year** from issue date. Subject to the following conditions.

Issued on **27-Aug-2024** at **Pathankot MC**

ਤਸਦੀਕ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ **TAJ GARDEN PALACE** ਜੋ ਕਿ **VILLAGE GOSAINPUR PATHANKOT** ਸਮੇਤ **0** ਬੇਸਮੈਂਟ ਅਤੇ **3** (ਉੱਪਰਲੀ ਮੰਜਿਲ) ਮਲਕੀਅਤ/ਕਾਬਜ਼ਦਾਰ **KARNAIL SINGH** ਨੂੰ ਅੱਗ ਬੁਝਾਉਣ ਦੇ ਪ੍ਰਭਾਵੀ ਅਤੇ ਬਚਾਅ ਦੇ ਰਾਸ਼ਟਰੀ ਬਿਲਡਿੰਗ ਕੋਡ ਅਨੁਸਾਰ ਜਿਸ ਨੂੰ ਸਬੰਧਤ ਅੱਗ ਬੁਝਾਉਣ ਅਧਿਕਾਰੀ ਵੱਲੋਂ ਪ੍ਰਮਾਣਿਤ ਕੀਤਾ ਗਿਆ **23-Aug-2024** ਮੌਜੂਦਗੀ ਵਿੱਚ **Karnail** (ਮਾਲਕ ਦਾ ਨਾਮ ਜਾਂ ਉਸ ਦਾ ਪ੍ਰਤੀਨਿਧੀ) ਅਤੇ ਇਮਾਰਤ / ਬਿਲਡਿੰਗ ਆਬਾਦੀ ਲਈ ਯੋਗ ਹੈ। Occupancy Group **Assembly** subdivision **D3** (ਐਨ. ਬੀ. ਸੀ. ਦੇ ਅਨੁਸਾਰ) ਦੇ ਪ੍ਰਭਾਵੀ ਸਮੇਂ ਤੋਂ **ਇੱਕ ਸਾਲ** ਤੱਕ। ਜਿਸ ਲਈ ਨਿਮਨ ਅਨੁਸਾਰ ਹਦਾਇਤਾਂ ਹਨ।

ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ **27-Aug-2024** ਕਿੱਚੇ **Pathankot MC**.

1. Fire Safety arrangements shall be kept in working condition at all the times.  
ਹਰ ਸਮੇਂ ਅੱਗ ਤੋਂ ਬਚਾਅ ਦੇ ਯੰਤਰਾਂ ਨੂੰ ਚਾਲੂ / ਚੰਗੀ ਹਾਲਤ ਵਿੱਚ ਰੱਖਿਆ ਜਾਵੇ।
2. No, alteration/ addition/ change in use of occupancy is allowed.  
ਕਿਸੇ ਵੀ ਤਰ੍ਹਾਂ ਦੇ ਬਦਲਾਅ/ ਵਾਧੇ/ ਕਾਬਜ਼ਕਾਰ ਵਿੱਚ ਬਦਲਾਵ ਦੀ ਮਨਾਹੀ ਹੈ।
3. Occupants/ owner should have trained staff to operate the operation of fire safety system provided there in.  
ਉਪਲੱਬਧ ਅੱਗ ਬੁਝਾਉਣ ਦੇ ਯੰਤਰਾਂ ਦੀ ਵਰਤੋਂ ਤੋਂ ਰਹਿਣ ਵਾਲੇ ਲੋਕਾਂ / ਮਾਲਕਾਂ ਨੂੰ ਜਾਣੂ ਕਰਵਾਇਆ ਜਾਣਾ ਯਕੀਨੀ ਬਣਾਇਆ ਜਾਵੇ।
4. Fire Officer can check the arrangements of fire safety at any time, this certificate will be withdrawn without any notice if any deficiency is found.  
ਫਾਇਰ ਓਫਿਸਰ ਕਿਸੇ ਵੀ ਵਕਤ ਇਨ੍ਹਾਂ ਸਾਰੇ ਪ੍ਰਬੰਧਾਂ ਨੂੰ ਚੈੱਕ ਕਰ ਸਕਦਾ ਹੈ, ਜੇ ਕਰ ਕੋਈ ਕਮੀ ਪਾਈ ਗਈ ਤਾਂ ਇਨ੍ਹਾਂ ਕਿਸੇ ਨੋਟਿਸ ਦੇ ਵਿਹ ਸਰਟੀਫਿਕੇਟ ਰੱਦ ਸਮਝਿਆ ਜਾਵੇਗਾ।
5. Occupants/ owner should apply for renewal of fire safety certificate one month prior to expiry of this certificate.  
ਮਾਲਕ ਜਾਰੀ ਕੀਤੇ ਗਏ ਫਾਇਰ ਸੇਫਟੀ ਸਰਟੀਫਿਕੇਟ ਦੀ ਮਿਤੀ ਖਤਮ ਹੋਣ ਤੋਂ ਇੱਕ ਮਹੀਨਾ ਪਹਿਲਾਂ ਰੀਨੀਊ ਕਰਵਾਉਣ ਲਈ ਪਾਬੰਦ ਹੋਵੇਗਾ।

**\* Above Details cannot be used as ownership proof.**

ਉਪਰੋਕਤ ਦਰਸਾਈ ਗਈ ਜਾਣਕਾਰੀ ਨੂੰ ਮਾਲਕਾਨਾ ਦੇ ਸਬੂਤ ਵਜੋਂ ਨਹੀਂ ਵਰਤਿਆ ਜਾਵੇਗਾ।

\* This is digitally created certificate, no signature are needed

ਇਹ ਡਿਜੀਟਲੀ (ਕੰਪਿਊਟਰਾਈਜ਼ਡ) ਤਿਆਰ ਕੀਤਾ ਗਿਆ ਸਰਟੀਫਿਕੇਟ ਹੈ, ਜਿਸ ਵਿੱਚ ਦਸਤਖਤ ਦੀ ਕੋਈ ਲੋੜ ਨਹੀਂ ਹੈ।

ANNEXURE A/2 COLLY















## PUNJAB POLLUTION CONTROL BOARD

Vatavaran Bhawan, Nabha Road, Patiala  
Website:- www.ppcb.punjab.gov.in

### AUTO GENERATED RENEWAL CERTIFICATE

Under the provisions of  
Air (Prevention & Control of Pollution) Act, 1981

Office Dispatch No: OCMMS/CTO(Air)/2024/007639

Date: 02/12/2024

Industry Registration ID: O23PKT282478

Application No: 27307303

To, **Sh Ajit Singh,**  
Partner,  
M/s Uppal Palace,  
Vpo-gosinapur, Tehsil & District-pathankot,  
Pathankot, Punjab, 145001

Subject : **Auto Generation of Renewal Certificate for Consent to Operate granted under the Air (Prevention & Control of Pollution) Act, 1981**

With reference to your application for renewal of Consent to Operate for operation of an industrial unit Air (Prevention & Control of Pollution) Act, 1981, the self-declaration uploaded by Sh Ajit Singh, (Partner), is hereby, acknowledged and Auto Generated Renewal Certificate is granted as per the contents of self-declaration.

#### 1. Particulars of Auto Generated Renewal Certificate.

<b>Certificate No.:</b>	CTO/Renewal/PKT/2024/27307303		
<b>Date of issue:</b>	2024-12-02		
<b>Date of expiry:</b>	2029-12-02		
<b>Certificate Type:</b>	Renewal (Auto Generated)		
<b>Previous CTE/CTO/Authorization No. &amp; Validity :</b>	<b>Pervious consent No:</b>	<b>Date Of Issue:</b>	<b>Date Of Expiry:</b>
	23849229	2023-10-23 00:00:00.0	2024-04-30 00:00:00.0

#### 2. Particulars provided by the industry

<b>Name &amp; Designation of the Occupier:</b>	Sh Ajit Singh, (Partner)				
<b>Address of Industrial premises:</b>	VPO-Gosinapur, Tehsil & District-Pathankot				
<b>Existing Capital investment / Project Cost of the industry</b>	5.0 (lakhs)				
<b>Category of Industry</b>	ORANGE				
<b>Type of Industry</b>	2095-Marriage Palaces				
<b>Scale of the Industry</b>	Small				
<b>Office District</b>	Pathankot				
<b>CTE/CTO/Authorization applied for</b>	5 years				
<b>Fee Details</b>	<b>Payment Mode</b>	<b>Amount</b>	<b>Transaction ID</b>	<b>Date of Transaction</b>	<b>Date of verification</b>
	Credit/Debit	10800.0	464771352	2024-12-02 18:57:49.438	-----

"This is computer generated document from OCMMS by PPCB"

Uppal Palace, Vpo-gosinapur, Tehsil & District-pathankot, 27307303

This Auto Generated Renewal Certificate is hereby issued subject to the condition that in case, if any anomaly after Auto renewal is observed, that the entrepreneurs has submitted any false/ incorrect/ incomplete/forged facts and documents, the PPCB shall initiate appropriate action for violation under the Environmental Laws/ Rules against the industry.

**Annexure-A**

### Self Declaration

#### Auto renewal of consent to operate

I Sh Ajit Singh S/o Shri Mangal Singh Aged 58 Years, Authorized Signatory Partner (designation) of M/s Uppal Palace (OCMMS ID O23PKT282478 ) submitting this self declaration in favor of Member Secretary, Punjab Pollution Control Board for obtaining auto renewal of consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) which is stated as under:

1. That the consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) was issued vide no. Dated 2024-12-02 and the same is valid upto 2029-12-02
2. That we have not carried out any expansion / modernization / change in process/ product/ Raw material/ fuel / change in bed capacity that either changes our category (from green to orange or orange to red or so on) or our scale (from small to medium or large). Detail of changes made if any and how extra pollutant shall be treated are given in box below\*
3. That we are complying with conditions of previous consent/ authorization.
4. There is no change in information provided in the prescribed application form submitted for obtaining earlier consent to establish/operate /authorization.
5. That I have not violated any of the provisions under the Water (Prevention & Control of Pollution) Act, 1974 or Air (Prevention & Control of Pollution) Act, 1981 or Environment (Protection) Act, 1986.
6. That no prohibitory directions are issued from Courts/ Appellate Authority/ National Green Tribunal/ other Judicial authority.
7. I acknowledge that any wrong / partial / forged information /document submitted by me or any false affirmation made by the undersigned, I shall be liable for action as deemed fit by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ HWM Rules, 2016/ BMW Rules, 2016.
8. In case of brick kiln , the brick kiln shall replace at least 20% of its fuel from coal to paddy straw pellets, as per the directive given by the State Government u/s 5 of EPA 1986 vide Notification No 10/574/2022-STE1/443 dated 04.11.2022 and shall maintain records of the same for monitoring and inspection by the Board.

**\*Details of changes if any alongwith proposed mechanism of treating extra pollutant  
(fill if applicable as per point 2)**

**Applicant  
Sh. Ajit Singh**

Date: 02/12/2024



## PUNJAB POLLUTION CONTROL BOARD

Vatavaran Bhawan, Nabha Road, Patiala  
Website:- www.ppcb.punjab.gov.in

### AUTO GENERATED RENEWAL CERTIFICATE

*Under the provisions of  
Water (Prevention & Control of Pollution) Act, 1974*

Office Dispatch No: OCMMS/CTO(Water)/2024/007640

Date: 02/12/2024

Industry Registration ID: O23PKT282478

Application No: 27307344

To, **Sh Ajit Singh,**  
Partner,  
M/s Uppal Palace,  
Vpo-gosinapur, Tehsil & District-pathankot,  
Pathankot, Punjab, 145001

Subject : **Auto Generation of Renewal Certificate for Consent to Operate granted under the Water (Prevention & Control of Pollution) Act, 1974**

With reference to your application for renewal of Consent to Operate for operation of an industrial unit u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, the self-declaration uploaded by Sh Ajit Singh, (Partner), is hereby acknowledged and Auto Generated Renewal Certificate is granted as per the contents of self-declaration.

#### 1. Particulars of Auto Generated Renewal Certificate.

<b>Certificate No.:</b>	CTO/Renewal/PKT/2024/27307344		
<b>Date of issue:</b>	2024-12-02		
<b>Date of expiry:</b>	2029-12-02		
<b>Certificate Type:</b>	Renewal (Auto Generated)		
<b>Previous CTE/CTO/Authorization No. &amp; Validity :</b>	<b>Previous consent No:</b>	<b>Date Of Issue:</b>	<b>Date Of Expiry:</b>
	23849243	2023-10-23 00:00:00.0	2024-04-30 00:00:00.0

#### 2. Particulars provided by the industry

<b>Name &amp; Designation of the Occupier:</b>	Sh Ajit Singh, (Partner)				
<b>Address of Industrial premises:</b>	VPO-Gosinapur, Tehsil & District-Pathankot				
<b>Existing Capital investment / Project Cost of the industry</b>	5.0 (lakhs)				
<b>Category of Industry</b>	ORANGE				
<b>Type of Industry</b>	2095-Marriage Palaces				
<b>Scale of the Industry</b>	Small				
<b>Office District</b>	Pathankot				
<b>CTE/CTO/Authorization applied for</b>	5 years				
<b>Fee Details</b>	<b>Payment Mode</b>	<b>Amount</b>	<b>Transaction ID</b>	<b>Date of Transaction</b>	<b>Date of verification</b>
	Credit/Debit	10800.0	354160976	2024-12-02 19:00:17.679	-----

*"This is computer generated document from OCMMS by PPCB"*

*Uppal Palace, Vpo-gosinapur, Tehsil & District-pathankot, 27307344*

This Auto Generated Renewal Certificate is hereby issued subject to the condition that in case, if any anomaly after Auto renewal is observed, that the entrepreneurs has submitted any false/ incorrect/ incomplete/forged facts and documents, the PPCB shall initiate appropriate action for violation under the Environmental Laws/ Rules against the industry.

**Annexure-A**

### Self Declaration

#### Auto renewal of consent to operate

I Sh Ajit Singh S/o Shri Mangal Singh Aged 57 Years, Authorized Signatory Partner (designation) of M/s Uppal Palace (OCMMS ID O23PKT282478 ) submitting this self declaration in favor of Member Secretary, Punjab Pollution Control Board for obtaining auto renewal of consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) which is stated as under:

1. That the consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) was issued vide no. Dated 2024-12-02 and the same is valid upto 2029-12-02
2. That we have not carried out any expansion / modernization / change in process/ product/ Raw material/ fuel / change in bed capacity that either changes our category (from green to orange or orange to red or so on) or our scale (from small to medium or large). Detail of changes made if any and how extra pollutant shall be treated are given in box below\*
3. That we are complying with conditions of previous consent/ authorization.
4. There is no change in information provided in the prescribed application form submitted for obtaining earlier consent to establish/operate /authorization.
5. That I have not violated any of the provisions under the Water (Prevention & Control of Pollution) Act, 1974 or Air (Prevention & Control of Pollution) Act, 1981 or Environment (Protection) Act, 1986.
6. That no prohibitory directions are issued from Courts/ Appellate Authority/ National Green Tribunal/ other Judicial authority.
7. I acknowledge that any wrong / partial / forged information /document submitted by me or any false affirmation made by the undersigned, I shall be liable for action as deemed fit by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ HWM Rules, 2016/ BMW Rules, 2016.
8. In case of brick kiln , the brick kiln shall replace at least 20% of its fuel from coal to paddy straw pellets, as per the directive given by the State Government u/s 5 of EPA 1986 vide Notification No 10/574/2022-STE1/443 dated 04.11.2022 and shall maintain records of the same for monitoring and inspection by the Board.

**\*Details of changes if any alongwith proposed mechanism of treating extra pollutant  
(fill if applicable as per point 2)**

**Applicant  
Sh. Ajit Singh**

Date: 02/12/2024

# GOOD MORNING

## PIG FARM

VILL – KAHANPUR, TEH & DISTT-PATHANKOT, PUNJAB (INDIA)

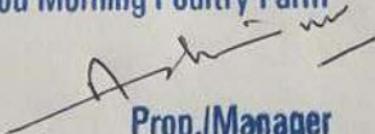
Ref No \_\_\_\_\_

Dated : 30-04-2024

It is submitted that waste food collected from Uppal Palace, Gosainpur, Post Office-Pathankot, Tehsil and Distt-Pathankot Pin Code-145001 for our use in piggery farm.

The average waste food per function is approximately 20 to 25 kgs.

M/s. Good Morning Poultry Farm

  
Prop./Manager

# GOOD MORNING

## PIG FARM

VILL – KAHANPUR, TEH & DISTT-PATHANKOT, PUNJAB (INDIA)

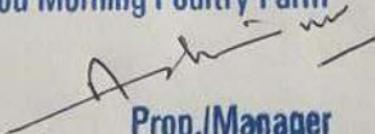
Ref No \_\_\_\_\_

Dated : 30-04-2024

It is submitted that waste food collected from Uppal Palace, Gosainpur, Post Office-Pathankot, Tehsil and Distt-Pathankot Pin Code-145001 for our use in piggery farm.

The average waste food per function is approximately 20 to 25 kgs.

M/s. Good Morning Poultry Farm

  
Prop./Manager

# **JBL TRADING CO.**

## **Purchase of all junkyard**

**KHANPUR, OPP GOVT PRIMARY SCHOOL , PATHANKOT,  
TEH & DISTT-PATHANKOT, PUNJAB (INDIA)**

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Ref No \_\_\_\_\_

Dated : 15/03/24

It is submitted that junk ( empty Plastic bottle /cardboard) items purchased from Uppal Palace , Gosainpur, Post Office- Pathankot, Tehsil and Distt-Pathankot Pin Code-145001 for our further dispose.

The average junk items weight is approximately 15 to 20 kgs.

*Seenu L*

# JBL TRADING CO.

## Purchase of all junkyard

KHANPUR, OPP GOVT PRIMARY SCHOOL , PATHANKOT,  
TEH & DISTT-PATHANKOT, PUNJAB (INDIA)

---

Ref No \_\_\_\_\_

Dated : 15/03/24

It is submitted that junk ( empty Plastic bottle /cardboard) items purchased from Taj Garden , Gosainpur, Post Office-Pathankot, Tehsil and Distt-Pathankot Pin Code-145001 for our further dispose.

The average junk items weight is approxmately 15 to 20 kgs.

*Susmit*

From

Senior Town Planner,  
Amritsar.

To

Chief Administrator,  
Amritsar Development Authority,  
Amritsar.

Memo No. 2473 STP (A)/ MPCPU-1

Dated: 29-12-17

**Subject: Provisional Permission for Change of Land Use for Uppal Palace, Vill. Gosainpur, Tehsil & Distt. Pathankot (Marriage Palace)**

Ref. No. Applicant's letter dated 29-12-2017.

The Change of Land use of an area measuring 1.88 Acre at village Gosainpur, (H.B. No. 345) Tehsil & Distt. Pathankot has been considered and Provisional permission is hereby granted to use the said land for Marriage Palace purpose under "Policy Guidelines and Building Norms for Regularization of Existing Marriage Palaces and setting up of new marriage palaces in the State of Punjab" issued vide notification no. 12/8/2012-5HgII/5094 dated 11-08-17. Detail of land is given below verified by Tehsildar and as shown site plan of DTP Gurdaspur:-

Khasra No./ Area as per Jamabandi (K-M)	Description	
15//5 (9 - 12), 16//1/1 (6 - 8)	Total site area (16 K-0 M)	= 2.0 Acres
Total Area= 16 K 0M (2.0 acre)	Area under road widening (0 K-19 M)	= 0.12 Acres
	Permission granted for C.L.U (15K-1M)	= 1.88 Acres

The Provisional permission shall be subject to the following terms and conditions: -

1. The change of land use shall be in the hands of **"Sh. Ajit Singh and Hardeep Singh Sons of Sh. Mangal Singh who are owners of Uppal Palace, Vill. Gosainpur, Tehsil & Distt. Pathankot"** as per revenue record. The applicants will deposit CLU, EDC, License/permission fee, SIF charges and all other charges levied or to be levied by the Housing and Urban Development Department from time to time.
2. Applicants will develop the site as a single unit and shall not bifurcate it.
3. Applicants shall get the building plans approved from the competent authority as per Marriage Palace policy dated 11.08.2017 with regards to height, site coverage, frontage, setbacks, parking norms etc within the time frame specified in marriage palace policy and shall also submit detailed cost estimate of marriage palace along with the building plans and a demand draft of cess fees @1% of cost estimate in favour of Secretary, Punjab Building & other construction workers welfare board, Chandigarh.
4. Applicants shall be liable to leave 7.45 mts wide strip in front of site to widen the existing 15.1 mts wide road to 30 mts & 5 mts no construction zone as per the provisions of Master Plan, Pathankot (2010-2031). (As per Memo No. 17/17/2001-5Hਓ2/ਪ.ਟ./1403-1408 ਮਿਤੀ ਚੰਡੀਗੜ - the area left for road widening has not taken in the Change of Land Use).
5. Applicants will obtain approval/ NOC from competent authority to fulfill the requirement of notification dated 14/09/2006 (as amended from time to time) of Ministry of Environment and Forest, Government of India, if necessary, within the time frame work as prescribed in the marriage palace policy guidelines.
6. Applicants will be liable to abide by the conditions laid down in the No Objection Certificate (NOC) issued by Fire Officer, Fire Brigade, Municipal Corporation, Pathankot vide letter no. 133 dated 28.06.2017 and will get renewal of NOC from District Fire Officer Pathankot every year.
7. Applicants will be liable to abide by the conditions laid down in the No Objection Certificate (NOC) issued by Executive Engineer, Construction Division, PWD (B & R) Br, Pathankot vide letter no. 507 dated 05.06.2014.
8. Applicants will be liable to abide by the conditions laid down in the No Objection Certificate (NOC) issued by Forest Divisional Officer, Pathankot vide letter no. 1940-41 dated 30.07.2013.
9. Applicants will be liable to abide by the conditions laid down in the No Objection Certificate (NOC) issued by Chief Electrical Inspector, Punjab Government, Patiala vide Endst no. 043332 dated 25.03.2009.

10. Applicants will be liable to abide by the comprehensive guidelines for the regulation of noise/sound pollution caused by use of loudspeaker, public address system, restriction on sale & use of fire works, Horns/Sirens in the vehicles etc. issued vide notification no.3/100/2013-STE (4)145 dated 26.2.2014.
11. This permission will not provide any immunity from any other Act/ Rules/ Regulations applicable to the land in question.
12. Applicants will make provision for the disposal of rain/ storm water of the proposed project and shall not obstruct the flow of rain/ storm water of the surrounding area.
13. As per Memo No. PUDA/CA/2013/1713-16 dated 27.02.2013 Restrictions in the area are imposed on construction and installation of any new structure for extraction of ground water resources without prior specific approval of the Authorized Officer (Deputy Commissioner) of the District and subject to the guidelines/ safeguards envisaged from time to time in this connection by Authority for ground water extraction and rain water harvesting/ recharge etc.
14. The Applicants will make provision for rain water harvesting, solar heating system and plantation in the premises as per building byelaws or instructions from the Govt. issued from time to time.
15. Applicants will obtain any other permission required under any other Act at his own level.
16. Applicants will make its own suitable provision for drinking water supply and disposal of sewerage.
17. Applicant will make its own suitable provision for solid waste management as per provisions of Municipal Solid Waste Management and handling rules, 2016 as amended from time to time.
18. This office shall not be responsible for any litigation in any court of law of any individual with you and shall not be made party to any individual case. The permission ceases to be taken as withdrawn at any time in case of any type of litigation/violation. However, if there is any court case pertaining to marriage palace guidelines/policy, the final decision of the same shall be adhered to.
19. The issue of ownership of land is independent and exclusive of permission of Change of Land Use. Therefore this permission of CLU does not in any manner grant or affects the ownership rights of this land, which have to be determined by Competent Authority. The applicants in whose hand this change of land use lies shall be bound by the decision of such Competent Authority.
20. Applicant shall be liable to abide by the conditions laid down in the Memo No. 17/20/2016-IH&UD2/112 dated 02.03.2017 issued by Department of Housing and Urban Development regarding "Action plan for monitoring of construction/demolition activity of buildings within the state of Punjab", while executing construction/demolishing in the site.
21. The Applicants will be liable to get NOC from Punjab Pollution Control Board, Batala and submit the same to Chief Administrative, Amritsar Development Authority, Amritsar for getting final NOC/ License:
22. Applicants will be fulfills the conditions mentioned in the marriage palace policy dated 11.08.2017 as per undertaking submitted by him.
23. This permission only be considered as permission of CLU and it may not be considered as permission for any other purposes.
24. The marriage palace falls at serial no. 5 of the classification of zones as per notification No. 12/8/2012-5HgII/4610 dated 11.08.2017 and accordingly charges for E.D.C. C.L.U. L.F/Permission fees & SIF charges have been calculated, detail of which is given below:-

Sr. No.	Purpose	Total Demand raised	Details of charges deposited Amount	Demand draft No & date of PNB, Railway Road, Pathankot.	Balance (without interest)
1.	Scrutiny Fee	6,000/-	6000/-	220584 -dated 05.12.2017	Nil
2.	E.D.C.	2,82,000/-	45,000/-	220570 -dated 13.11.2017	2,37,000/-
3.	C.L.U. charges	3,76,000/-	60,000/-	220569 -dated 13.11.2017	3,16,000/-
4.	L.F/Permission fee	37,600/-	6,000/-	220571 -dated 13.11.2017	31,600/-
5.	S.I.F.	56,400/-	9,000/-	Paid through NEFT UTR Reference No. 846717316000082 dated 13.11.2017	47,400/-

Demand Drafts of E.D.C charges & L.F/Permission fees as specified at serial no. 2 & 4 of above respectively are being sent to you for your information & necessary action. Difference if any, found may be recovered at your own level. Receipt of the same may kindly be acknowledged.

The applicant has paid 15% upfront payment as per marriage palace policy dated 11.08.2017. The balance 85% of the charges shall be payable in six equal six monthly installments. No rate of interest shall be charged on the installment if paid as per schedule. However, in case of default of installments the interest at the rate of 12% shall be chargeable on the default amount for the default period. **Schedule of next installments** are given below:

Sr. No.	Installment	Due Date	E.D.C.	C.L.U.	L.F/P.F.	S.I.F.
			Charges in Rupees			
1)	1st Installment	29.06.2018	39,500/-	52,667/-	5,267/-	7,900/-
2)	2nd Installment	29.12.2018	39,500/-	52,667/-	5,267/-	7,900/-
3)	3rd Installment	29.06.2019	39,500/-	52,667/-	5,267/-	7,900/-
4)	4th Installment	29.12.2019	39,500/-	52,667/-	5,267/-	7,900/-
5)	5th Installment	29.06.2020	39,500/-	52,667/-	5,267/-	7,900/-
6)	6th Installment	29.12.2020	39,500/-	52,667/-	5,267/-	7,900/-
	Demand Drafts shall be in favour of		Chief Administrator, Amritsar Development Authority, Amritsar	Senior Town Planner, Amritsar	Chief Administrator, Amritsar Development Authority, Amritsar	Chief Administrator, Puda Mohali.

DA/As above

(Inderjit Singh)  
Senior Town Planner,  
Amritsar

Endst. No. 2474-2483 STP (A)/MPC/0-1 Dated: 29-12-17

Copies forwarded to the following for information and necessary action:

1. Deputy Commissioner, Pathankot.
2. Chief Administrator, PUDA Mohali, and informed that the applicant has deposited Rs. 9,000/- (Rs. Nine Thousand only) vide NEFT UTR Reference No. 846717316000082 transferred on dated 13.11.2017 as SIF for information and necessary action. These charges should be checked, difference if any found, should be recovered from the applicant at your own level.
3. Chief Town Planner, Punjab, Chandigarh.
4. Superintendent Engineer (Distribution) PSPCL of the Area, Pathankot.
5. Executive Engineer, Construction Division, PWD (B & R) Br, Pathankot.
6. District Town Planner, Gurdaspur.
7. Environment Engineer PPCB, Batala.
8. District Forest Officer, Pathankot along with site plan.
9. District Fire Officer, Pathankot.
10. Uppal Palace, Vill. Gosainpur, Tehsil & Distt. Pathankot

DA/As above

(Inderjit Singh)  
Senior Town Planner  
Amritsar

## DEPTT. OF TOWN &amp; COUNTRY PLANNING PUNJAB.

From

Senior Town Planner,  
Amritsar.

To

Chief Administrator,  
Amritsar Development Authority,  
Amritsar.

Memo No. 724                      STP (A)/ 17/17/2001 T-1

Dated: 20/2/18

**Subject: Permission for Change of Land Use for Taj Garden, Vill. Gosainpur, Tehsil & Distt. Pathankot. (Marriage Palace)**

Ref. No. Applicant's letter dated 15-02-2018.

The Change of Land use of an area measuring 1.88 Acre at village Gosainpur, (H.B. No. 345) Tehsil & Distt. Pathankot has been considered and permission is hereby granted to use the said land for Marriage Palace purpose under "Policy Guidelines and Building Norms for Regularization of Existing Marriage Palaces and setting up of new marriage palaces in the State of Punjab" issued vide notification no. 12/8/2012-5HgII/5094 dated 11-08-17. Detail of land is given below verified by Tehsildar and as shown on site plan drawing no. DTP (G) 18/2016 dated 01.03.16 & layout plan submitted by the applicant:-

Khasra No./ Area as per Jamabandi (K-M)	Description of area in acres
15/16 (6-0), 17/1 (6-0), 17/2 (2-0) 18 (8-0)	Total site area (16 K-0 M) = 2.0 Acres
Total Area= 22 K 0M (2.75 acre)	Area under road widening (0 K-19 M) = 0.12 Acres
	Permission granted for C.L.U (15 K-01 M) = 1.88 Acres

The permission shall be subject to the following terms and conditions: -

1. The change of land use shall be in the hands of "Sh. Karnail Singh S/o Sh. Mangal Singh who is owner of Taj Garden, Vill. Gosainpur, Tehsil & Distt. Pathankot" as per revenue record. The Applicant will deposit CLU, EDC, License/permission fee, SIF charges and all other charges levied or to be levied by the Housing and Urban Development Department from time to time.
2. Applicant will develop the site as a single unit and shall not bifurcate it.
3. Applicant shall get the building plans approved from the competent authority as per Marriage Palace policy dated 11.08.2017 with regards to height, site coverage, frontage, setbacks, parking norms etc within the time frame specified in marriage palace policy and shall also submit detailed cost estimate of marriage palace along with the building plans and a demand draft of cess fees @1% of cost estimate in favour of Secretary, Punjab Building & other construction workers welfare board, Chandigarh.
4. Applicant shall be liable to leave 7.5 meter wide strip in front of site to widen the existing 15 meter wide road to 30 meter & 5 meter no construction zone as per the provisions of Master Plan, Pathankot (2010-2031). (As per Memo No. 17/17/2001-5ਮਓ2/ਪ.ਫ./1403-1408 ਮਿਤੀ ਚੰਡੀਗੜ੍ਹ the area left for road widening has not taken in the Change of Land Use).
5. Applicant will obtain approval/ NOC from competent authority to fulfill the requirement of notification dated 14/09/2006 (as amended from time to time) of Ministry of Environment and Forest, Government of India, if necessary, within the time frame work as prescribed in the marriage palace policy guidelines.
6. Applicant will be liable to abide by the comprehensive guidelines for the regulation of noise/sound pollution caused by use of loudspeaker, public address system, restriction on sale & use of fire works, Horns/Sirens in the vehicles etc. issued vide notification no.3/100/2013-STE (4)145 dated 26.2.2014.
7. This permission will not provide any immunity from any other Act/ Rules/ Regulations applicable to the land in question.
8. Applicant will make provision for the disposal of rain/ storm water of the proposed project and shall not obstruct the flow of rain/ storm water of the surrounding area.
9. Applicants will be liable to abide by the conditions laid down in the No Objection Certificate (N.O.C) issued by Executive Engineer, Construction Division (PWD B & R), Pathankot vide letter no. 444 dated 30.05.2017.
10. Applicants will be liable to abide by the conditions laid down in the No Objection Certificate (N.O.C) issued by Assistant Divisional Fire Officer, Fire Brigade, Municipal Corporation, Pathankot vide letter no. FB/094 dated 23.05.2017.

11. Applicants will be liable to abide by the conditions laid down in the No Objection Certificate (N.O.C) issued by Forest Divisional Officer, Pathankot vide letter no. 6235-36 dated 31.03.2016.
12. As per Memo No. PUDA/CA/2013/1713-16 dated 27.02.2013 Restrictions in the area are imposed on construction and installation of any new structure for extraction of ground water resources without prior specific approval of the Authorized Officer (Deputy Commissioner) of the District and subject to the guidelines/ safeguards envisaged from time to time in this connection by Authority for ground water extraction and rain water harvesting/ recharge etc.
13. The Applicant will make provision for rain water harvesting, solar heating system and plantation in the premises as per building byelaws or instructions from the Govt. issued from time to time.
14. Applicant will obtain any other permission required under any other Act at his own level.
15. Applicant will make its own suitable provision for drinking water supply and disposal of sewerage.
16. Applicant will make its own suitable provision for solid waste management as per provisions of Municipal Solid Waste Management and handling rules, 2016 as amended from time to time.
17. This office shall not be responsible for any litigation in any court of law of any individual with you and shall not be made party to any individual case. The permission ceases to be taken as withdrawn at any time in case of any type of litigation/violation. However, if there is any court case pertaining to marriage palace guidelines/policy, the final decision of the same shall be adhered to.
18. The issue of ownership of land is independent and exclusive of permission of Change of Land Use. Therefore this permission of CLU does not in any manner grant or affects the ownership rights of this land, which have to be determined by Competent Authority. The Applicant in whose hand this change of land use lies shall be bound by the decision of such Competent Authority.
19. Applicant shall be liable to abide by the conditions laid down in the Memo No. 17/20/2016-1H&UD2/112 dated 02.03.2017 issued by Department of Housing and Urban Development regarding "Action plan for monitoring of construction/demolition activity of buildings within the state of Punjab", while executing construction/demolishing in the site.
20. The Applicant will be liable to get NOC from following Departments and submit the same to Chief Administrative, Amritsar Development Authority, Amritsar for getting final NOC/ License:
  - Punjab State Power Corporation Ltd. Pathankot.
  - Punjab Pollution Control Board, Batala.
21. Applicant will be fulfills the conditions mentioned in the marriage palace policy dated 11.08.2017 as per undertaking submitted by him.
22. This permission only be considered as permission of CLU and it may not be considered as permission for any other purposes.
23. The marriage palace falls at serial no. 5 of the classification of zones as per notification No. 12/8/2012-5HgII/4610 dated 11.08.2017 and accordingly charges for E.D.C, C.L.U, L.F/Permission fees & SIF charges have been calculated, detail of which is given below:-

Sr. No.	Purpose	Total Demand raised	Details of charges deposited Amount	Bankers cheque No & date of Punjab National Bank, Railway Road, Pathankot.	Balance (without interest)
1.	Scrutiny Fee	6,000/-	6,000/-	220619 -dated 15.02.2018	Nil
2.	E.D.C.	2,82,000/-	42,300/-	220615 -dated 15.02.2018	2,39,700/-
3.	C.L.U. charges	3,76,000/-	56,400/-	220616 -dated 15.02.2018	3,19,600/-
4.	L.F/Permission fee	37,600/-	5,640/-	220617 -dated 15.02.2018	31,960/-
5.	S.I.F.	56,400/-	2,151/-	220618 -dated 15.02.2018	47,940/-
			6,309/-	Paid through NEFT UTR No. PUNBC17257006516 dated 14.09.2017	

Demand draft of E.D.C charges & L.F/Permission fees as specified at serial no. 2 & 4 above table are respectively sent to you for your information & necessary action. Difference if any, found may be charged at your own level. Receipt of the same may kindly be acknowledged.

The applicant has paid 15% upfront payment as per marriage palace policy dated 11.08.2017. The balance 85% of the charges shall be payable in six equal six monthly installments. No rate of interest shall be charged on the installment if paid as per schedule. However, in case of default of installments the interest at the rate of 12% shall be chargeable on the default amount for the default period. **Schedule of next installment** is given below:

Sr. No.	Installment	Due Date	E.D.C.	C.L.U.	L.F/P.F.	S.I.F.
1)	1st Installment	16.08.2018	39,950/-	53,267/-	5,327/-	7,990/-
2)	2nd Installment	16.02.2019	39,950/-	53,267/-	5,327/-	7,990/-
3)	3rd Installment	16.08.2019	39,950/-	53,267/-	5,327/-	7,990/-
4)	4th Installment	16.02.2020	39,950/-	53,267/-	5,327/-	7,990/-
5)	5th Installment	16.08.2020	39,950/-	53,267/-	5,327/-	7,990/-
6)	6th Installment	16.02.2021	39,950/-	53,267/-	5,327/-	7,990/-
	Demand Drafts shall be in favour of		Chief Administrator, Amritsar Development Authority, Amritsar	Senior Town Planner, Amritsar	Chief Administrator, Amritsar Development Authority, Amritsar	Chief Administrator, Puda Mohali.

DA/As above

(Inderjit Singh)  
Senior Town Planner,  
Amritsar.

Endst. No. 725-734 STP (A)/ MP/P/ T-1 Dated: 20/2/18

Copies forwarded to the following for information and necessary action:

1. Deputy Commissioner, Pathankot.
2. Chief Administrator, PUDA Mohali, and informed that the applicant had deposited Rs. 6,309/- (Rs. Six thousand Three hundred Nine only) vide NEFT PUNBC17257006516 transferred on dated 14-9-17 & has deposited Rs. 2,151/- (Rs. Two Thousand One Hundred Fifty One only) Banker's cheque No. 220618 - dated 15.02.2018 total sum of amount Rs 8,460/- as SIF for information and necessary action. These charges should be checked, difference if any found, should be recovered from the applicant at your own level.
3. Chief Town Planner, Punjab, Chandigarh.
4. Superintendent Engineer (Distribution) PSPCL of the Area, Pathankot.
5. Executive Engineer, Construction Division (PWD B & R), Pathankot.
6. District Town Planner, Gurdaspur.
7. Environment Engineer PPCB, Batala.
8. District Forest Officer, Pathankot along with site plan.
9. District Fire Officer, Pathankot.
10. Taj Garden, Vill. Gosainpur, Tehsil & Distt. Pathankot.

DA/As above

(Inderjit Singh)  
Senior Town Planner  
Amritsar.

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VAKALATNAMA

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IN THE COURT OF HON'BLE NATIONAL GREEN TRIBUNAL P. B.

N. DELHI.  
M.A. 39/2025  
O.A. No. 972/2024

IN THE MATTER OF:

Dr. Balwinder Singh

.....Applicant

Versus

State of Punjab & ors

.....Respondents

KNOW ALL to whom these present shall come that I/We; Karnail Singh and Ajeet Singh the above named Appellant/Respondent No.3 & 4 do hereby appoint:

SIMRANJOT SINGH NAGRA (P/5051/2017)  
VISHAL VISHWADHEESH (HIM/129/2014)  
SHAILENDRA KR. SINGH (UP/00267/2022)  
(Advocates)

G-79/80, 3<sup>rd</sup> Floor, Gupta Complex, Near Oswal, Vijay Chowk, Laxmi Nagar, Delhi-110092  
Mob: 9418622503, 9560730579, E-mail: vishalvishwadheesh92@gmail.com

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorise him:

To act, appear and plead in the abovenoted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/us.

To sign, file, verify and present pleadings, appeals, cross objections or petitions for withdrawal, compromise or other petitions or affidavits or other documents as may be proper for the prosecution of the said case in all its stages subject to payment of fees.  
To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or to refer the said case to arbitration touching or in any manner relating to the said case. To take execution proceedings.

To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the powers conferred upon the Advocate whenever he may think fit to do so and to sign the documents on my behalf.

And I/We the undersigned do hereby agree to rectify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I/We or my/our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 01 day of July, 2025.

Accepted subject to the terms of the fees.

Advocate

Vishalwadhesh  
P.K. Singh

Karnail Singh (R-4)  
Client  
(KARNAIL SINGH)  
(I have identify the signature/Thumb impression of the person, who has been signed in my presence)

Ajeet Singh  
Client (R-3)  
AJEET SINGH

